

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "E" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER

ITA.Nos.648, 649, 650, 651, 652 & 653/Del./2018
Assessment Years 2008-09, 2009-10, 2010-11, 2011-12, 2012-13 & 2013-2014

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| Smt. Natasha Kohli, 15, Amrit Shergil Marg, New Delhi – 110 003. PAN AGFPK1713P | vs. | The ACIT, Central Circle-8, Room No.333, Second Floor, ARA Centre, Jhandewalan Extension, New Delhi PIN 110 055. |
| (Appellant) | | (Respondent) |

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|----------------|----------------------------|
| For Assessee : | Ms. Mahima Singh, Advocate |
| For Revenue : | Shri Bhopal Singh, Sr. DR |

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|-------------------------|------------|
| Date of Hearing : | 15.02.2021 |
| Date of Pronouncement : | 15.02.2021 |

ORDER

PER BENCH :

All the above appeals by Assessee are directed against the different Orders of the Ld. CIT(A)-24, New Delhi, Dated 28.11.2017, for the above assessment years.

2. Learned Counsel for the Assessee seeks permission to withdraw all the appeals as the matters involved in all the appeals are settled in VIVAD SE

VISHWAS SCHEME, 2020 and Form No.3 have also been issued in favour of the assessee in all the above appeals by the Department.

3. In view of the above, all the appeals of the Assessee are dismissed as withdrawn.

4. In the result, all the appeals of the Assessee are dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 15th February, 2021

VBP/-

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| 1. | The appellant |
| 2. | The respondent |
| 3. | CIT(A) concerned |
| 4. | CIT concerned |
| 5. | D.R. ITAT 'E' Bench, Delhi |
| 6. | Guard File. |

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.